## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1303 ANSWERED ON:13.08.2013 CRIME AGAINST FOREIGNERS Tagore Shri Manicka;Tandon Shri Lal Ji

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of crime against foreign men and women have been reported in the country;

(b) if so, the number of such cases registered during each of the last three years and the current year, crime-wise including sexual abuse and molestation and Statewise including Odisha;

(c) the number of accused arrested and the action taken against the guilty persons during the said period, State-wise;

(d) the number of cases solved/unsolved along with the steps taken to solve all the pending cases; and

(e) the steps taken by the Government to curb such incidents in future?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b) The Specific data/information in respect of crimes against foreigners men or women is not maintained centrally.

(c) to (e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, Ministry of Tourism has advised all the State Governments / Union Territory Administrations to deploy Tourist Police in the States/Union Territories. Ministry of Tourism also formulated the guidelines for formation of Tourist Security Organisations. It has adopted the Code of Conduct for ' Safe & Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic rights like dignity, safety and freedom from exploitation of foreign tourists.